

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 772 of 1998

New Delhi, dated the 13th April, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. T.N. BHAT, MEMBER (J)

Naresh Kumar,
S/o Shri Swal Ram,
R/o BB-489, Ahoka Basti Navin Karim,
Paharganj,
New Delhi.

.... APPLICANT

(By Advocate: Shri U. Srivastava)

VERSUS

National Capital Territory of Delhi through

1. Director General,
Home Guard & Civil Defence,
Nishkam Sewa Bhawan, Raja Garden,
New Delhi.

2. The Commandant,
Home Guard & Civil Defence,
Nishkar Sewa Bhawan,
Raja Garden,
New Delhi.

... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

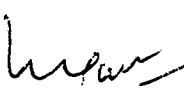
Applicant prays for a direction to respondents to allow him to perform the duty as Home Guard as a number of juniors and outsiders are still continuing.

2. Shri Srivastava has invited our attention to the applicant's representation dated 13.7.97 which ^{he states} has not yet been disposed of by respondents.

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If so, we dispose of this O.A. with a direction to respondents to dispose of applicant's representation dated 13.7.97 by detailed, speaking and reasoned order under intimation to applicant within three months from the date of receipt of a copy of this order.

3. This O.A. is disposed of accordingly.

No costs.


(T.N. BHAT)
MEMBER (J)


S.R. ADIGE)
VICE CHAIRMAN (A)

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